CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 430/MP/2024

Subject : Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by the Tata Power Company Limited on account of non-supply of Electricity in terms of directions dated 20.2.2023 issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Petitioner : PSPCL

Respondents : TPCL and 2 others

Date of Hearing : 20.3.2025

Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rishabh Saxena, Advocate, PSPCL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner sought adjournment on the ground of the non-availability of the arguing counsel. This request was accepted and the hearing of the matter was adjourned.

2. The Petition will be listed for hearing on **22.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)